प्रेस प्रकाशनी press release



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

वेबसाइट : <u>www.rbi.org.in/hindi</u> Website : <u>www.rbi.org.in</u> ई-मेल/email : <u>helpdoc@rbi.org.in</u>





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January 27, 2025

RBI imposes monetary penalty on Marketyard Commercial Cooperative Bank Limited, Unjha, Dist. Mehsana, Gujarat

The Reserve Bank of India (RBI) has, by an order dated January 23, 2025, imposed a monetary penalty of ₹5.50 lakh (Rupees Five Lakh Fifty Thousand only) on Marketyard Commercial Cooperative Bank Limited, Unjha, Dist. Mehsana, Gujarat (the bank) for non-compliance with certain directions issued by RBI on 'Donations / Contributions for public /charitable purposes out of profits of UCBs', 'Donations to Trusts and Institutions where Directors, their relatives hold position or are interested', 'Loans and advances to directors, their relatives, and firms / concerns in which they are interested' and 'Know Your Customer (KYC)'. This penalty has been imposed in exercise of powers conferred on RBI, under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2023. Based on supervisory findings of noncompliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

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- i) made donation to trusts in excess of prescribed ceiling;
- ii) made donations to certain trusts in which the bank's directors were interested;
- iii) sanctioned certain director related loans; and
- iv) failed to carry out periodic review of risk categorization of certain accounts at least once in six months.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Puneet Pancholy)
Chief General Manager